

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

(21)

O.A. 685/97

Date of decision: 4.6.97

Between:

A. Sattar Baig ... Applicant

And

1. Sr. Supdt. of Post Offices,  
Prakasam Division, Ongole.
2. Director of Postal Services,  
O/o PMG, Vijayawada Region,  
Vijayawada.
3. PMG, Vijayawada Region,  
Vijayawada. .. Respondents

Shri K.Venkateswara Rao .. Counsel for applicant

Shri N.R.Devaraj, SCGSC .. Counsel for respondents

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE) *✓*

O R D E R

The applicant in this O.A. is stated to be due for retirement on superannuation on 30.6.1998. If true, this would mean that he has ~~only~~ a little over one year of service left. He is stated to have been working in N.G. Padi S.O. for the last 4 years. Obviously, therefore, his transfer from the said office had become necessary. However, it is also seen that in reply to a circular issued by Respondent No.1 the applicant had indicated the names of 3 offices--in Ongole town--for consideration of his posting. <sup>all</sup> <sub>to any of them.</sub> The grievance of the applicant is that he is transferred to a station/office for which he had not applied nor accorded any preference of choice, while he is due to retire almost within one year. The applicant has, therefore, submitted a representation to the Director of Postal

Services, Vijayawada (R-2).

2. In the light of what has been stated in the O.A., and submissions made today, it is considered expedient and proper to direct Respondent-1 to re-examine the request of the applicant with a view to determining whether the request of the official for a posting in Ongole Town, in any capacity, viz. LSG PA or SPM is possible. The fact that the applicant is nearing his retirement should also be kept in view. A suitable, judicious and compassionate decision shall be taken and communicated to the applicant within 3 weeks of receipt of a copy of this order. Until then, the applicant shall not be disturbed from his present posting.

Thus the O.A. is disposed of.

  
(H. Rajendra Prasad)  
Member (Administrative)

4th June, 1997

*Aradhana*  
Deputy Registrar (S) *5-6-97* C

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O.A.685/97

To

1. The Sr. Supdt. of Post Offices,  
Prakasam Division, Ongole.
2. The Director of Postal Services,  
O/o PMG, Vijayawada Region,  
Vijayawada.
3. The Post Master General, Vijayawada Region,  
Vijayawada.
4. One copy to Mr. K. Venkateswar Rao, Advocate, CAT. Hyd.
5. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
6. One copy to Hon'ble Member(A) CAT. Hyd.
7. One copy to D.R. (A) CAT. Hyd.
8. One spare copy.

pvm

SPK  
11/6/97

C.C. Valley  
T COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE

VICE-CHAIRMAN

and

THE HON'BLE MR.H. RAJENDRA PRASAD:M(A)

Dated: 4-6-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

C.A.No.

685/97

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs

pvm

